

ELECTION PETITION

Following queries are frequently asked by advocates

1. Whether the petitioner appearance is must for presentation of petition.

A: Yes.

2. What are all the documents to be filed along with Election Petition.

A: Petition, Affidavit, Original Side Vakalat, Batta, Memo, Respondent copies, Security cost receipt, Coding Sheet with all supporting documents.

3. What is the limitation for filing Election Petition.

A: Within 45 days from the date of declaration of the result.

4. How much court fee to be affixed on petition.

A: Rs.50/-.

5. How much amount to be paid for security cost and where should we pay the amount.

A: Rs.2,000/- should be paid in Accounts Section.

6. Whether batta to be filed along with the petition and how many copies to be filed.

A: Yes. Batta to be filed along with the number of respondent copies.

7. Whether original side vakalat is must.

A: Yes.

8. What is next stage after filing Election Petition.

A: To be posted before Court for Admission.

9. What is the provision of law to be mentioned, and whether affidavit is mandatory.

A: Section 80 to 84 and depends upon the petitioner prayer. Affidavit (Form No.25) is mandatory for corrupt practice (Section 123 of the RP Act)